

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

C.P. No. 15/98 in

O.A.NO. 213/92

~~**P.A.NO.**~~

DATE OF DECISION 23.9.98

Mr.R.N.Jalgaonkar. Petitioner

Mr.P.H.Pathak. Advocate for the Petitioner [s]
Versus

Union of India & Ors. Respondent

Mr.Y.N.Ravani. Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan : Member(A)

The Hon'ble Mr. Laxman Jha : Member(J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

R.N.Jalgaonkar
21, Aatesh Society
Near Umasutnagar
Vastrapur Railway Crossing
Vejalpur, Ahmedabad- 380051.

(Advocate : Mr.P.H.Pathak)

... Applicant

VERSUS

1. Mr.K.B.Gupta
General Manager (Admn)
or his successor in office
Ahmedabad Telecom District
Ramnivas Bldg, Khanpur
Ahmedabad 380001
2. Mr. B.K.Rohtagi.
Dy.General Manager (Admn)
or his successor in office
Ahmedabad Telecom District
Ahmedabad.

(Advocate : Mr.Y.N.Ravani)

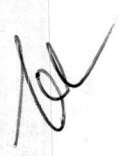
.. . Respondents

O R A L O R D E R

DATE : 23.9.98


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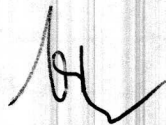
Per : Hon'ble Shri V.Radhakrishnan : Member(A)



Mr.Ravani files vakalatnama. Mr.Ravani on behalf of Respondents places on record a letter dated 9.9.98, according to which pension of the applicant has been revised. After hearing Mr.Pathak, who has no objection, C.P. is disposed of.

Notice is discharged.


(Laxman Jha)
Member(J)


(V.Radhakrishnan)
Member(A)

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